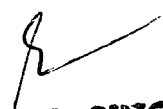
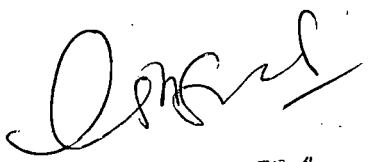


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: OA 370/2002

Applicant (s) Raisuddin Khan
Advocate for Applicant (s)

Respondent (s) Union of India & ors.
Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Copy sent to appellant Bride 96 12.8.02 Dated</p>	<p><u>26-8-2002</u></p> <p>Mr. Shiv Kumar, Counsel for the applicant.</p> <p>Learned Counsel for the applicant says that his client does not want to press this application as there is a provision of appeal ^{against it} the order of the ^{high court} Appellate Authority. Learned Counsel ^{says} press that he may be given opportunity to file fresh OA, if he is aggrieved with the order passed by the Appellate Authority. Consequently the OA is ^{as it is dismissed} dismissed. Applicant is free to challenge the order of Appellate Authority, if he is so advised.</p> <p style="text-align: center;"> GOPAL SINGH ADMINISTRATIVE MEMBER</p> <p style="text-align: center;"> G. L. GUPTA VICE CHAIRMAN</p>